

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 15
CP (IB) No. 598/Chd/Pb/2019**

**Under Section 7 of the Insolvency
and Bankruptcy Code, 2016**

In the matter of:-

Rajneesh Kumar & others

...Petitioners-Financial Creditors

Vs.

M/s K. Soni Builders & Promoters
Private Limited

...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Chankya Sharma, proxy counsel for Mr. Abhishek Saxena, Advocate
for the petitioner.

None for the respondent.

Compliance of the order dated 07.04.2022 has not been made. Last
opportunity is granted for complying with the same. The matter be listed on
07.11.2022. It is made clear that if compliance is not made before the next date of
hearing, then the present petition will be dismissed straightway.

Sd/-
(Prasanta Kumar Mohanty)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

October, 27, 2022
SD